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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) 37/ NCLT/AHM/2017  
In CA(CAA) No. 14/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017**

Name of the Company: Persang Alloys Industries Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Aayog Y. Doshi	i/b SP Majmudar, Advocate		Aayog
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2.

**ORDER**

Learned Advocate Mr. Aayog Doshi i/b Learned Advocate Mr. Sharvil Majmudar present for Petitioner.

Proof of service of notice to statutory authorities filed.

Common Representation of Regional Director filed.

No representation received from Income Tax Authorities.

Heard arguments of Learned Counsel for Petitioner.

Petition is admitted.


Date of hearing fixed on 27.07.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Baroda Edition and Divya Bhaskar Baroda Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notice to Regional Director informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 27.07.2017 for hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 3rd day of July, 2017.